

Inferior quality of coal supplied to thermal power plants

827. SHRI J. P. GOYAL: Will the Minister of ENERGY be pleased to state:

(a) to what extent the thermal power plants in the country suffered in power generation and damage to the plants because of the supply of inferior quality of coal during the last two years;

(b) in how many cases during the last two years, coal supplies were found underweight (with quantity); and

(c) what steps have been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) According to the Central Electricity Authority, it is correct that thermal power plants have suffered in power generation and damage to plants because of the supply of inferior quality of coal during the last two years. However, it is difficult to quantify the loss suffered in generation as well as by damage to the plants exclusively on account of inferior quality of coal.

(b) Complaints have been received from some thermal power stations regarding discrepancies in the consigned weight (RR Weight) and the actual weight of coal received at power plants. Details regarding the number of cases in which coal supplies were found underweight during the last two years are being collected and will be laid on the Table of the Houses.

(c) Government are aware of the need to supply coal of proper quality and size to thermal power stations. For the purpose, installation of coal handling plants and crushers is being expedited, quality control organisations have been set up in local companies, a statutory body, namely, Coal Controller, has been constituted to sample and grade coal, and it has been decided that joint sampling of coal will be carried out at the power stations end.

Awarding of tenders to Singapore American Trading Company for supply of Arab mix and Nigerian crude

828. SHRI KISHOR MEHTA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Singapore American Trading Company Private Limited has been awarded two major Indian tenders dated the 7th March, 1984 and the 10th April, 1984 regarding supply of Arab mix and Nigerian crude at varying prices;

(b) if so, what are the details in this regard;

(c) whether the credit worthiness of the firm was checked before awarding the contracts; and

(d) whether this company is in any way connected with Kuo Oil company; if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b) Two tenders one dated 7th March 1984 for import of 660,000 bbl of Arab Heavy and 1260,000 bbl of Arab light and other dated 10th April 1984 for exchange of 10,000 bbl/day of Nigerian crude oil with Arab Mix (Arab Light and Arab Heavy in ratio of 65:35) were awarded to Singapore American Trading Co. Pvt. Ltd. These were awarded to the party after evaluating offers received against tenders.

(c) This party is on the mailing list of Indian Oil Corporation since March 1983 and party had performed satisfactorily against earlier contracts.

(d) There is no such information.

Employees' participation in management

829. SHRI SUKOMAL SEN:

SHRI ARABINDA GHOSH:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether under the present scheme for the employees' Participation in Management the workers will have any say even in the application of the scheme as per the

last sentence of the first point of the scheme; and

(b) if so, how and what are the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) and (b). The new Scheme for Employees' Participation in Management which was notified by the Government vide Resolution No. L. 56011/1/83-Desk I(B) of the Ministry of Labour and Rehabilitation, published in the Gazette of India (Extraordinary) Part I, Section 1 on 30th December, 1983 is applicable to all Central Public Sector Undertakings. The last sentence of the first point of the scheme provides that any undertaking of the Central Government which is run departmentally, however, will be excluded from the Scheme. This is because Joint Consultative Machinery is supposed to exist in all such departmental undertaking which adequately ensure employees' participation in management.

Re-adjustment of the mark-up of prices of Glaxo products

830. **SHRI RAM BHAGAT PASWAN:** Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether Government are aware that M/s. Glaxo Laboratory Limited had assured for re-adjustment of the mark-up of its prices; and

(b) if so, what are the details in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) No Sir.

(b) Does not arise.

REFERENCE TO THE ALLEGED DESTABILISATION OF THE KARNATAKA GOVERNMENT BY THE CENTRAL GOVERNMENT

SHRI SURESH KALMADI (Maharashtra): Sir, the Centre is trying to destabilise the Karnataka Government. The 796 R.S.—9.

Centre has poured in Rs. 25 lakhs into Karnataka to topple the Hegde Government. The CBI has also censured this. Sir, they have created law and order problem in Bijapur district of Karnataka.

REFERENCE TO THE ALLEGED KILLINGS IN ANDHRA PRADESH.

(Mr. Deputy Chairman in the Chair).

श्री जे० के० जैन (मध्य प्रदेश) :
आन्ध्र प्रदेश में जो किलिग्न हो रही है।
... (व्यवधान)

सभापति महोदय, यह बहुत गम्भीर मामला है। आन्ध्र प्रदेश की सरकार...
(व्यवधान) वहाँ जो कत्ले-आम हो रहा है उसके ऊपर इन्वेस्टीगेशन करनी चाहिए।

श्री उपसभापति : आप बैठिए।
आप बैठ जाइये। मैं सुनता हूँ। आप बैठिए मैं सुनता हूँ। प्लीज वन मिनट, एक मिनट बैठिए।

AN HON. MEMBER: Sir, there has been communal riots in the old city of Hyderabad.

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

12 Noon

PAPERS LAID ON THE TABLE

Contract made on the 26th March, 1982, between the President of India and the Oil and Natural Gas Commission and Chevron Oil Company of India for Oil Exploration in Saurashtra, Block-II.

THE MINISTER OF ENERGY (SHRI SHIV SHANKER): Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Contract made on the 26th March, 1982, between the President of India and the Oil and Natural Gas Commission and Chevron Oil Company of India for oil exploration in Saurashtra, Block-II. [Placed in the Library. See No. LT—8487/84.]